

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 22-03-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1804(CHE)2023

PETITION NUMBER : IBA/1075/2019

**NAME OF THE PETITIONER : B Ramana Kumar, (Liquidator)
M/s. Krishnaa Energy Pvt Ltd**

NAME OF THE RESPONDENT(S) : The Assistant Commissioner (State Tax)

UNDER SECTION : Sec 60(5)(c) of IBC, 2016

ORDER

Ld. Counsel Mr. Gajendran Ravi for the Applicant. Ld. Counsel Mr. G. Dinesh Kumar for the Respondent.

The Respondent has been set ex parte in the early hearing and he has stated that administrative difficulties he could not file the response in time and sought liberty to file reply. Considering the facts and circumstances, Respondent is allowed to file reply within 2 weeks.

An IA has been filed by the Commercial Department vide Diary No. 1808 dated 04.08.2023. As the IA is defective and therefore not numbered and listed, **IA(IBC)/1804(CHE)2023 is posted for hearing on 03.05.2024.**

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk